

Subsequently the Pakistan Government intimated their inability to collect from their allottees anything more than land revenue. We have not accepted this position.

CANTEENS AND HOTELS IN CANTONMENT AREAS

*700. LT.-COL. J. S. MANN: Will the Minister for DEFENCE be pleased to state:

(a) the total number of canteens and hotels in the Cantonment areas which were managed by Muslims who subsequently left for Pakistan after partition;

(b) the total number of such canteens allotted to

(c) whether these leases and contracts have been given to displaced persons only or to others also?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) : (a) 90 canteens were managed by 46 Muslim contractors. We have no information how many of the 46 Muslim contractors have left for Pakistan.

As regards hotels, information is not readily available. The collection of the information will involve time and expenditure incommensurate with the results.

(b) 35.

(c) Contracts are normally given to approved contractors but preference has been given to displaced persons.

RECALL OF EMERGENCY COMMISSIONS OFFICERS

*701. DR. S. K. BHUYAN: Will the Minister for DEFENCE be pleased to state whether officers recruited to Emergency Commissions during World War II, and released subse-

quently on the termination of the War, are under any obligation to Berve in the Armed Forces of India when called upon to do so?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA). No, Sir.

DIRECTOR OF MILITARY TRAINING

*702. SHRI H. N. KUNZRU: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that Government have extended the term of service of the Director of Military Training; and

(b) if so, when the extension was granted or contract; and when it will expire?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) Yes, Sir.

(b) The extension was granted on the 24th April 1952, and expires on the 31st March 1954.

PURCHASE OF JEEPS

*703. SHRI H. N. KUNZRU: Will the Minister for DEFENCE be pleased to state:

(a) the total number of jeeps so far received from Sir James Marshal Cornwall and Partners Limited against the order for 1007 jeeps placed with the company in 1951; and

(b) whether the legal action contemplated by Government last year has been taken against the Company for its failure to fulfil its contract?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): (a) 50 (Fifty).

(b) A legal notice was served on the firm in July 1952 for the performance of the contract. As the firm has repudiated its liability, the question of taking further action is under consideration. The Government is in the process of